

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-SECOND REPORT

(Third Lok Sabha)

1. the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Ninety-second Report.

2. The Committee met on the 8th August, 1966 for—

(I) Classification and allocation of time for discussion of the following Bills:—

(1) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 37, 45 and 47*) by Shri Madhu Limaye.

(2) The Code of Criminal Procedure (Amendment) Bill, 1966 (*Omission of sections 107 and 109*) by Shri Madhu Limaye.

(3) The Criminal Law Amendment (Repeal) Bill, 1966 by Shri Madhu Limaye.

(4) The Recognition of Trade Unions Bill, 1966 by Shri Madhu Limaye.

* (II) Examination of the Constitution (Amendment) Bill, 1966 (*Insertion of new articles 125A and 221A*) by Shri Hari Vishnu Kamath.

Classification and Allocation of Time to Bills

3. Shri Madhu Limaye, the Member incharge of the Bills, had been invited to present before the Committee his views on his Bills. Shri Limaye attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the four Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1966 (*Amendment of 1½ hours. articles 37, 45 and 47*).

(2) The Code of Criminal Procedure (Amendment) Bill, 1966 1½ hours. (*Omission of sections 107 and 109*).

(3) The Criminal Law Amendment (Repeal) Bill, 1966. 1½ hours.

(4) The Recognition of Trade Unions Bill, 1966. 1½ hours.

Examination of the Constitution (Amendment) Bill

5. Shri Hari Vishnu Kamath, the member incharge of the Bill, and the representative of the Ministry of Home Affairs had been invited to be present at the sitting. Shri Kamath attended the sitting. The representative of the Ministry of Home Affairs was present.

6. The Bill sought to impose a ban on further employment, either by the Union Government or a State Government, of the Judges of the Supreme Court and High Courts, after they have ceased to hold office as Judges.

After considering all aspects of the Bill, the Committee recommended that the member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that:—

(i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House; and

(ii) Shri Hari Vishnu Kamath be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;
August 8, 1966.
Sravana 17, 1966 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members' Bills
and Resolutions.

* Calculated to Members separately (Bill No. 53 of 1966).